

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PNK SPACE DEVELOPMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PNK Space Development Private Limited
2.	Date of incorporation of corporate debtor	12 th October, 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109MH2010PTC208867
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No - 601, Purva Plaza Chsg. Ltd. Opp Reliance Energy, Shimpoli Road Borivali -West, Mumbai - 400092
6.	Insolvency commencement date in respect of corporate debtor	23 rd August 2021*
7.	Estimated date of closure of insolvency resolution process	21 st March, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Girish Krishna Hingorani Reg. No.: IBBI/IPA-002/IP-N00842/2019-20/12695
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 5 C Mehta Sadan, S H Parelkar Marg, Dadar, Mumbai City, Maharashtra - 400028 Email: girish2207@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 5 C Mehta Sadan, S H Parelkar Marg, Dadar, Mumbai City, Maharashtra - 400028 Email: cirp.pnk@gmail.com
11.	Last date for submission of claims	7 th October 2021*
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Ms. Rachana Sheetal Dhawan - IBBI/IPA-001/IP-P-01609/2019-2020/12476 2. Ms. Jovita Reema Mathias - IBBI/IPA-002/IP-N00337/2017-2018/10941 3. Ms. Kanak Jani - IBBI/IPA-001/IP-P-01757/2019-2020/12685
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: For the details of authorized representative please contact Interim Resolution Professional at cirp.pnk@gmail.com

*The order for appointment of the Interim Resolution Professional has been passed by the Hon'ble NCLT, Mumbai Bench on 23rd August, 2021, but the same was informed to the Interim Resolution Professional on 23rd September, 2021. Accordingly, time for submission of claims has been considered 14 days from 23rd September, 2021.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PNK Space Development Private Limited on 23rd August 2021.

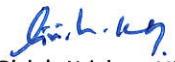
The creditors of PNK Space Development Private Limited, are hereby called upon to submit their claims with proof on or before 7th October 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25th September, 2021
Place: Mumbai


Girish Krishna Hingorani
Interim Resolution Professional



List of documents/files/folders and other relevant records of the Corporate Debtor to be handed over to the Interim Resolution Professional of PNK Space Development Private Limited

1. Audited Financial Statements for the period from 1st April 2019 to 31st March, 2020
2. Provisional Accounts for the period from 1st April 2020 to Insolvency Commencement Date i.e. 23rd August, 2021
3. Copy of Rent Agreements
4. Copy of Contracts/Agreements entered into by the Corporate Debtor
5. Copy of Legal Notices, if any; received from various Government Authorities
6. Copy of electricity bill and telephone bills received from CD
7. Salary Statement
8. Copy of PAN of the Company
9. Copy of TAN of the Company
10. GST Registration Certificate
11. Bank details of the Company in the following format:

Sr. No	Name of the Financial Creditor with which the company is maintaining Corporate Accounts (also mention the department)	Account No.	Address	Name of Concerned person
1				
2				
3				

12. Other Financial Institutions with which the company is associated.
13. Income Tax, Service Tax, Sales Tax & GST department details – Please provide under which circle / which officer is dealing with company's tax matters.
14. Provident Fund, ESIC, Professional Tax details.
15. Any other regulatory authorities with which the Company is registered.
16. Login details of the portals including but not limited to GST, Income Tax, Service Tax, Sales Tax, PF & ESIC
17. Any pending dues with any department/authority of the Government/ local or other statutory body. (Please provide complete details).

